

FORM B**PUBLIC ANNOUNCEMENT**

[Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF**G. S. CONSTRO & INFRA PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	G. S. CONSTRO & INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/10/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai (RoC – Mumbai)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2010PTC208912
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 301, 3rd Floor, Divine Tej, Opp. Kilbil School, Thatte Marg, College Road, Nashik, Maharashtra – 422 005
6.	Date of closure of Insolvency Resolution Process	12/05/2026 (Date of order of Hon'ble NCLT, Mumbai Bench, Court-V)
7.	Liquidation commencement date of corporate debtor	12/05/2026 (Order received on 14/05/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ashok Mittal Regn. No.: IBBI/IPA-001/IP-P02549/2021-2022/13889
9.	Address and e-mail of the liquidator, as registered with the Board	Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra – 400063 Email: ashokmittal2020@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra – 400063 Email: liq.gsconstro@gmail.com
11.	Last date for submission of claims	11/06/2026



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-V has ordered the commencement of liquidation of **G. S. Constro & Infra Private Limited** on 12/05/2026 (Order received on 14/05/2026).

The stakeholders of **G. S. Constro & Infra Private Limited** are hereby called upon to submit their claims with proof on or before **11/06/2026**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 16/05/2026

Place: Mumbai



Sd/-

Mr. Ashok Mittal

Liquidator in the matter of

G. S. Constro & Infra Private Limited

Regn. No.: IBBI/PA-001/IP-P02549/2021-2022/13889

AFA No.: AA1/13889/02/311226/108577

Valid till: 31/12/2026